

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1466/(MAH)/2017

CORAM:

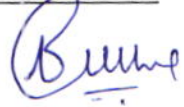
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: Real Soya Enterprises
V/s.
Sakar Poultry Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS ULHAS SHETTY	Practising Company Secretary (Authorised Representative for the Petitioner)	

ORDER

CP 1466/I&BC/NCLT/MB/MAH/2017

1. From the side of the Respondent submission in the form of a proposal is placed according to which a schedule of payment is given. As per the schedule, first instalment of Rs.8 lakh is to be paid on 16.01.2018.
2. After having discussion with the Learned Counsel of the Petitioner it is proposed that in case the amount is received on 16.01.2018, the intention of the Respondent Debtor can be ascertained. Hence the matter be placed for hearing thereafter.
3. Adjourned to **24.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN

Member(Judicial)

Date : 14.12.2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)